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SHRI JYOTIRMOY BOSU: Sir, on a point of order.

MR. SPEAKER: No point of der.

SHRI JYOTIRMOY BOSU: He is misquoting me.

MR. SPEAKER: Nobody is quoting him. He has said so much.

SHRI JYOTIRMOY BOSU: Shri Bhanu Pratap Singh said on that day:

"After due consideration of the proposals....'

MR. SPEAKER. No. please. The Minister is not vielding.

SHRI SURJIT SINGH BARNALA: Now the situation has changed. There is more supply of sugar in the mar-We have to take into account all these factors and take a decision, which we have done.

ANNASAHEB P. SHINDE (Ahmednagar): On a point of order. His statement does not make it clear, because the House descryes.... (Interruptions).

MR. SPEAKER: Mr. Jyotirmov Bosu, Item No. 8.

COMMITTEE ON PUBLIC UNDER-TAKINGS

THIRTEENTH REPORT

SHRI JYOTIRMOY BOSU mond Harbour): I beg to present the Thirteenth Report of the Committee on Public Undertakings on Jute Corporation of India Limited-Procurement and Marketing of Jute by J.C.I.

Now. Matters MR. SPEAKER: Laxminarayan under Rule 377. Dr. Pandeya.

DR. LAXMINARAYAN PANDEYA: Rose

Matters Under

Rule 377

SHRI JYOTTRMOY BOSII: You gave a guidance that this Indian Express' news item...

MR. SPEAKER: I have called Dr. Pandeva.

SHRI JYOTIRMOY BOSU: I want to have one minute.

MR. SPEAKER: No. Dr. Pandeya.

12.42 hrs.

MATTERS UNDER RULE 377

(1) REPORTED SUPPLY OF CONTAMINATED ATTA TO SAFDARJUNG HOSPITAL. NEW DELHI.

डा॰ सक्सीनारायण पाडेय (मदसीर) : ब्राच्यक महोवय, मैं भापकी भनुमृति से सफदर्जन भस्पताल की कुछ भनियमिततामी तथा वहा जिस प्रकार से बीमारों के साथ व्यवहार किया जा रहा है, उनके सम्बन्ध में ध्यान बाकर्षित करते हुए निवेदन करना चाहता ह ।

जैसा कि नवभारत टारम्स तथा ग्रन्य समाचार-पत्नो में प्रकाशिन हुआ है, पिछले दिनो जो बड़ां बीमारी के लिये माटा दिया गया, वह इतनी बराब हालत का था कि बीमारो न उसकी बनी हुई चपातिया लेने से इन्कार कर विया । जब इसक बारे में वहा के ग्राधकारियों ने जानकारी प्राप्त की भीर जांच की तो उसके परिणाम भी सतोवजनक मही है। यद्यपि वह भाटा मै यहा पर साथ में नहीं लाया हु, लेकिन यदि भ्राप उसको देखते तो वह मारा जमा हुआ था, इस प्रकार की खराब भीर गन्दी हालत में था जो मनुष्य तो क्या पशु भी उसे खाना पसन्द नहीं करते । बीमारी के लिये इस प्रकार भाटा दिया जाना कदापि भ्यावहारिक नहीं है बल्कि भीर उनको भयानक रूप मे बीमार कर देना है।

मैं यह भी निवेदन करना चाहता हू कि पिछले दिनो से जिस प्रकार की वहा स्थिति चल रही है, उसी के कारण कई देटनस के बीमार हुए और उनकी मृत्यू भी हुई । इस हस्पताल में जो दुव्यंवस्था चल रही है, उसके कारण धन्यान्य बीमारी को भी काफी परेशानी उठानी पड़ती है।

मैं इस द्योर स्वास्थ्य मन्नी जी जो इस समय यहां उपस्पित नहीं हैं, का ध्यान

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[डा॰ सक्सी नारायण पांडवे]

ससद्कार्यं मती जी के माध्यम से प्राक्षित करते हुए निवेदन करता हू कि वे इस बारे में वक्तव्य दें क्योंकि मह जनसाधारण ने लिये बहुत महस्व का विषय है में बाहुगा कि वे यह भी स्पष्ट करे कि वे इसने किस प्रनार सुधारने बा रहे हैं ? इस हस्पतास की हालत दिन-प्रतिदिन विगवती जा रही है, जिसे सुधारा जाना जनहित की दृष्टि से प्रस्पत प्रावश्यक है ।

(11) REPORTED BREAK IN SERVICE OF MANUAL LABOURERS OF FARAKKA COMPLEX

SHRI SASANKASEKHAR SAN-YAL (Jangipur) A large contingent of manual labour had for a long time worked at the Farakka Complex The labourers were on muster roll The previous Government of India had a policy of making break in service of some for a shortwhile to avoid their permanency and they passed as casual labour During the incumbency of the present Government, after agidiscussion the tation and character was abrogated and all became permanent Recently, out of bunch of about 1500 labourers, 600 have been given notice of retrenchment with effect from 1-8 78 Through our intervention that date has been postponed to 15-8-1978 A serious situation has alisen and it in not mere ly a case of throwing back to unemp loyment but is inconsistent with the avowed policy of the Janata Government

(111) REPORTED DECISION TO CANCEL PENSION OF SOME FREEDOM FIGHTERS

SHRIC K CHANDRAPPAN (Cannanore) It was a matter of serious public concern that the Government of India has decided to cancel the pension granted to some of the freedom fighters on political grounds and

decided to invoke provisions of Revenue Recovery Act to recover the amount which already had been given to them by way of pension

Whatsoever might have been the ideological inspuration and political motivation behind a struggle, we must have the broad mindedness and grace to accept it as freedom struggle and honour the participants of those struggles as freedom fighters and national heroes

But the Janata Government has taken a narrow view on this matter and cancelled the pension granted to some of the freedom fighters merely on narrow political consideration

Recently the Kerala Assembly has adopted a resolution to express its disapproval of this policy

They wanted the centre to take immediate decision to grant pension to freedom fighters who took part in the historic Punnapra-Vayalar struggle, Moplah Rebellion and Kavumbhi struggle

It may be recalled that Punnappa Vayalar Struggle was the aimed strug gle against the attempt of the former Maharaja of Travancore to declare Travancore independent at the instagation of the British Maplah Rebel lion in Malabar was part of the Khilaphat movement and peasant revolt, inseperable part of freedom struggle Kavumbai struggle was struggle against the British in Malabar

I, therefore, request the Government to grant pension to the freedom fighters of the struggles and movements mentioned above and stop the act of invoking Revenue Recovery Act against the freedom fighters It is an insult to injury I request the Government to make a statement on this matter in the House